

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 04**  
**(IB)-1081(PB)/2020**

**IN THE MATTER OF:**

Rajeev Kumra & ors.

.... Applicant/petitioner

v.

M/s. CHD Developers Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 08.12.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Piyush Singh, Ms. Aditi Sinha, Advs.

**ORDER**

The Petitioner is directed to issue notice to the Respondents.

The Corporate Debtor is hereby directed to file their reply within 15 days hereof.

The Corporate Debtor is expected to file their reply without asking any further time.

Both sides are hereby directed to file their written submissions (preferably in not more than two pages) 3 days before next date of hearing.

List the matter for hearing on **23.12.2020**.

- Sd.

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

- Sd

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**